

(b) if so, the details thereof and the reasons therefor; and

(c) by when the said facility is likely to be provided to the residents of Gurgaon/Bahadurgarh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) Sir, Faridabad as well as Gurgaon is linked to Noida/Ghaziabad by '95' dialing system. However, this facility is not extended to residents of Bahadurgarh.

(b) Faridabad is linked with Noida/Ghaziabad by '95' dialing as these places are adjacent Short Distance Charging Areas (SDCAs) and also falling within 50 kms intercircle location which are the criteria for '95' dialing.

Gurgaon was included with Faridabad, Noida and Ghaziabad for '95' dialing as a special package in view of this being commercially very important town in the NCR, even though Gurgaon does not fulfill the criteria for '95' dialing with Noida/Ghaziabad.

Bahadurgarh is not included on '95' dialing with Ghaziabad/Noida as it neither fulfills the criteria nor it is commercially as important as Gurgaon.

(c) Residents of Gurgaon already have this facility. There is no plan to extend the '95' dialing facility to Bahadurgarh for calls to Noida/Ghaziabad. However, Bahadurgarh is already having this facility with Faridabad, Gurgaon and Delhi as per norms.

3-G telephony services

1662. SHRI RAJ KUMAR DHOOOT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that on the recommendation of TRAI, Government propose to auction frequencies allocation to run third generation (3G) telephony services to enhance its revenues;

(b) if so, the details thereof; and

(c) as the operators who are allocated frequencies would in turn charge fee from common men i.e. consumers, the precaution proposed to be taken to protect the interest of ultimate beneficiaries of 3-G telephony services?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) to (c) A Committee has been set up to examine the TRAI Recommendations on "Allocation and pricing of spectrum for 3G and broadband wireless access services", taking into account various related factors.

Directions for Mobile Companies

†1663. SHRIMATI MAYA SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government have issued directions to the companies providing mobile services throughout the country that no mobile connection should be provided without verification;

(b) if so, whether the companies have complied with these directions; and

(c) if not, the action being taken by Government for non-compliance of this direction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) As per conditions of the License Agreement, the mobile operators are required to ensure adequate verification of each and every customer before enrolling him as a subscriber. Instructions have also been issued from time to time to ensure 100% verification of subscribers.

(b) Some instances came to the notice of Department of Telecommunications that certain operators are not complying with the above license condition fully in some service areas. A special drive was conducted, in the month of April 2006, in the cities of Delhi, Mumbai, Hyderabad and Chennai and Haryana Telecom Circle service areas to ascertain the status of subscriber verification through sample checks.

(c) Based on the observations of the special drive, the concerned service providers have been directed to discontinue all such connections that were provided without proper verification. Instructions have been issued to all

†Original notice of the question was received in Hindi.